

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL**

PRINCIPAL BENCH, NEW DELHI

OA No.620 of 2022

IN THE MATTER OF:

Kaushal Kishore Vishwakarma ... Applicant

Versus

State of Punjab & Ors. ... Respondent

Affidavit of Pardeep Kumar, IAS, HSPCB in compliance of the order dated 15th October, 2024 passed by this Hon'ble Tribunal.

I, the above named deponent, do hereby solemnly affirm and declare as

under:-

1. That, the above mentioned petition is pending before this Hon'ble Tribunal and is now fixed for hearing on 6th March, 2025. It is submitted that the deponent is well conversant with the facts of the present matter.
2. That, before proceeding further, to recapitulate the matter, it is appropriate to mention here that the present matter was taken up by this Hon'ble Tribunal on 15.10.2024 and passed the following direction:

"10. The Chief General Managers of respondents no. 4 and 7 are directed to file affidavits giving the action plan for disposal of carbon slurry by exploring methodologies for expeditious disposal of the same and Member Secretaries of PPCB and HSPCB respectively are directed to file affidavits regarding remedial action taken including steps taken for recovery of environmental compensation

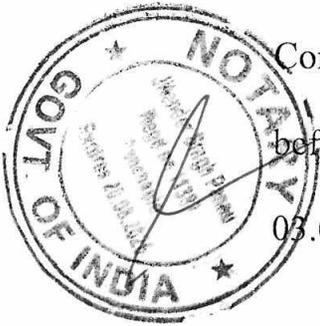
11. Learned Counsel for respondents no. 4 and 7 have submitted that respondents no. 4 and 7 can dispose of carbon slurry to persons authorized by respondents no. 2 and 6 under Hazardous and Other Waste (Management and Transboundary Movement) Rules (HWM),



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2016 but respondents no. 2 and 6 have not provided the requisite information in this regard to them. Respondents no. 2 and 6 are directed to provide requisite information and extend requisite assistance to respondents no. 4 and 7 for exploring the possibility of giving additional work orders to some more authorized persons”.

3. That it is most respectfully submitted that Environmental Compensation of Rs35,84,19,300/-has been imposed on the unit M/s National Fertilizer Limited, Panipat by HSPCB vide order dated 24.10.2024 for storage of Carbon Slurry covered under Schedule-I of HoWM Rules,2016 beyond prescribed time limits thus violating with the provisions of HoWM Rules,2016. The unit was granted 30 days time to deposit the Environmental Compensation amount in the HSPCB Account but the same has not been deposited by the unit till date.
4. That the above said unit has filed an Appeal No. 50 of 2024 before this Hon'ble Tribunal against the above mentioned Environmental Compensation order dated 24.10.2024 for which reply has been submitted before Hon'ble Tribunal on 18.01.2025. The matter is now listed on 03.04.2025.
5. That the unit has made agreement with authorized recycler M/s Shubham Sales Pvt Ltd, Rohtak for disposal of Carbon Slurry. As on 03.03.2025, 3374.53MT of carbon slurry has been lifted by the recycler from the Storage Pond of NFL, Panipat and 1,19,225.47 MT is still lying stored with the said unit which is yet to be disposed of.
6. That there is no other Authorized recycler except M/s Shubham Sales Pvt Ltd, Rohtak existing in the state of Haryana for recycling of carbon slurry. However, if M/s NFL invites tender for disposal of carbon slurry with



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condition that bidder should first obtain authorization from HSPCB, in that case, as and when said proposed bidder apply for authorization, HSPCB will consider the case expeditiously for grant of authorization.

7. That a fresh notice dated 03.03.2025 has been issued to the National Fertilizer Limited, Panipat by Regional Officer, HSPCB, Panipat to deposit the Environmental Compensation amount.


Deponent

VERIFICATION:

Verified at Panchkula on 04th day of March, 2025 that the contents of Para No. 1 to 7 of the above affidavit are true and correct to my knowledge based on the information derived from official records. No part of it is false and nothing material has been concealed therein.



ATTESTED

Jitender Singh Panndu
Notary, Panchkula

05 MAR 2025


Deponent

Entered at Sr. No. 6746
On dt. 5/3/25 in Panchkula No. 16
NOTARY Jitender Singh Panndu